sanction of 'he draft rules may be undertaken meanwhile to save time.

- 6. We further request the High Court to make the selection and forward its recommenda'ions for filing the posts to the Central Government as early as possible and in any case by April 15. 1987.
- 7. We also request the Central Government to be good enough to expedite the process of making appointment in accordance with law upon the receipt of the recommendation at -he earliest.

II

49

Before we part with this matter we consider it appropriate to make a re commendation to the Delhi Administra tion and the Union of India in regard to a matter of significance which came to fore. Most of the judicial officers of the Delhi Judicial Service have been stagnating for very many years for lack of promo'ional avenue which is inherent in the very nature of the service and limitation of other openings due thereto. This situation results in the judicial offi cers being less than contended in the absence of incentive or hope for a bet ter future. Such a situation 's not con ducive to bring out the best in them. It is desirable from every point of view to maintain the morals and efficiency of the judicial officers at the highest thro ughout their tenure. It strikes us that it would be desirable to adopt fhe antistagnation formula which is applied in many public Corporation by way of creating 'special grades' carrying a bet ter scale than the existing grade for those

who have invested 12 years of service. (We think that 12 years would be appropriate because a selection grade would be available to the judicial officers on the completion of eight years under the present rules the Same upgrading occurs four year later). We strongly recommend that a decision on this issue be taken as early as possible by the Delhi Administration and the Union of India in the Iarger interest of all concerned.

9. We also recommend to the Delhi Administration and the Union of India to give anxious and early consideration to the request of the Delhi High Court for converting existing temporary posts

into permanent posts having regard to the increase in the volume of work and the unliklihood of decrease in workload in the near future.

 $I_n$  view of the aforesaid formula which  $\mathsf{lha}_s$  been well received by all the parties who have reacted in a positive manner in the righ spirit, the petitioners are withdrawing the want petition. Liberty to revive the matter in case the situa'ion so demands but not before April 15, 19S7. The Writ Petition is disposed of as withdrawn accordingly.

Sd/-.....J. (M. P. Thakkar) .....J. (B. C. Ray)

New Delhi Decembe<sub>r</sub> 18, 1986.

Indian gains from Economic co-operation in the Commonwealth countries

## \*495. PROF CHANDRESH P THAKUR: SHRI KAPIL VERMA:

Will the Minister of EXTERNAL AFF-AIRS be pleased to state:

- (a) what are the major components of Commonwealth cooperation in the economic sphere; and
- (b) what has been the record of Indian gains and contributions in terms of (0 export promotion, (ii) joint ventures and (iii) direct foreign investment or other forms of aid amang the Commonwealth countries?

THE MINISTKr. OF STATE IN THE MINISTRY OF EXTFRNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) The Commonwealth plays only a supporting role in promoting economic development and cooperation in and among Commonwealth countries. Its principal instrument for such activities is the Commonwealth Fund for Technical Cooperation (CFTC) which assists member countries through the provision of technical expertise, training of personnel and export-market development. The CFTC also has an Indus-

trial Development Unit which helps industrial projects in member countries through, feasibility studies; market surveys and advice on requirements and sources of technology, equipment and capital.

(b) Since the Commonwealth's role is of a promotional nature, it is difficult to quantify India's gains and contributions in these areas, stemming from its membership of the Commonwealth.

Maritime dispute in kiitch-Karaehi coast between India and Pakistan

\*496. SHRI V. NARAYANASAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether there was any maritime dispute in Kutch-Karachi coast between India and Pakistan in the recent past and that Pakistan 'ook into cusody Indian trawlers and arrested our fishermen; and
- (b) if so, what was the nature of the dispute and what step<sub>s</sub> Government have taken for fh<sub>:</sub> release of rndian fishermen and boats?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) and (b) Since January, 1987. several Indian fishin. cr vessels along with their crews have been captured by Pakistan. Government have been actively taking up 'he question of their release with the Governme, i' of Pakistan and have succeeded i<sub>n</sub> securing the release of some vessels.

Manufacture of Micro-Vax-H Computers

\*497. SHRI M. KADKARSHA: Will the PRIME MINISTER be pleased to state:

- (a) whether there is a proposal under Government's consideration for the ma nufacture of Micro Vax-II computers in India:
- (b) whethir Government are aware that an improved model of computers, Micro Vax-III has been introduced by M/s Digital Equipment Corporation in the US Market;

- (c) whether Government propose to accept the technology transfer for Micro Vax-II, which is being rendered obsolete by Micro Vax-III; and
  - (d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THIC MINISTRY OF SCIENCE AND TECH NOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAVANAN): (a) Yes, Sir.

- (b) Yes, Sir: The Government is aware that Digital Equipment Corpora tion has introduced 3000 series of Computers which some of the Indian Maga zines has reported as Micro Vax-III.
- (c) and (d) The Government has ap proved foreign collaboration lor the ma nufacture of Micro Vax-II seiies of com puters in December, 1986. A new series of computers (Micro Vax 3401) and 3600) have been introduced by Digital Equipment Corporation in the US market only in September, 1987 at DECWORLD exhibition. Bulk supply of this product is yet to begin even in the US market. M/s. Digital Equipment presently does not have any immediate plan to discon tinue their Micro Vax-II series of com puters. Micro Vax-II, therefore, is not an absolete product. However, the Govern ment have been informed that the Indian Joint Venture will start with the manu facture of "the state-of-the art" Micro Vax family of computers and the first product of the ffamily to be introduced is Micro Vax-II which is Digital's most successful and current product.

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